

sively expenditure on nation-building activities as a part of Five Year Plans.

(c) The total outlay spent on agriculture and irrigation including assistance to States for plan schemes, is estimated for 1965-66 at about 7 per cent of the Central Government's total expenditure on revenue and capital accounts taken together. The corresponding proportion in 1966-67 is estimated to work out to about 7.5 per cent.

Advance Increments to Section Officers etc.

1542. **Shri P. C. Borooah:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that Section Officers of the Central Government Offices are granted certain number of advance increments on reaching a certain stage in their pay scales on the grounds of proficiency;

(b) if so, the criteria taken into account while granting these increments; and

(c) whether similar advance increments are also proposed to be given to other categories of Central Government employees like Assistants who are similarly placed as Section Officers?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) Yes, Sir.

Section Officers of the Central Secretariat are granted advance increments at the time they are due to reach the stages of Rs. 530 and Rs. 740 in the scale of Rs. 350--25-500-30-590-EB-30-800-EB-30-830-35-900. This has been done to compensate them for the loss of promotion prospects (from Grade III to Grade II) consequent on the abolition of separate grades and introduction of a single grade from 1-7-1959.

(b) The main criteria are:—

(i) The individuals should have been working as Section Officers Grade III on 1-7-1959 and should have continued as Section Officers without interruption since then; and

(ii) the officers should have been graded "Very good" or higher.

(c) No, Sir. Categories like Assistants are not in the same position as Section Officers because in their case separate grades did not exist even previously.

Search for Illicit Wealth

1543. **Shri Krishnapal Singh:** Will the Minister of Finance be pleased to state:

(a) the number of raids carried out during the last two months by the Excise and Central Bureau of Investigation staff in search of illicit wealth;

(b) the number of prosecutions launched; and

(c) how many cases have resulted in convictions?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) Raids in search of illicit wealth are conducted by the Income-tax Department. That Department carried out 233 searches for finding out unaccounted income during the months of December 1965 and January 1966.

(b) No prosecutions have yet been launched as a result of these searches.

(c) Does not arise.

Thermal Power Stations

1545. **Shri Mohammad Elias:**
Dr. Ranen Sen:

Will the Minister of Irrigation and Power be pleased to state:

(a) the preventive steps taken by Government about compliance of Section 18 of the Damodar Valley Corporation Act in respect of the construction of thermal power stations above 10 MW and lines above 30 KW by the West Bengal and Bihar Governments who have been continuously violating the above Section for the last few years; and

(b) the reasons of such violations and for not taking any preventive measures in time for such violations as provided in the Statute?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) and (b). There have been no deliberate violations by the State Governments of West Bengal and Bihar of the Provisions of Section 18 of the DVC Act in respect of construction of thermal power stations and transmission lines inside the Damodar Valley inasmuch as these have been executed with the knowledge of the Damodar Valley Corporation and after getting the approval of the Government of India. It was, however, presumed that the State Governments would obtain the formal permission of the D.V.C. in this regard. The West Bengal State Electricity Board has applied to the DVC and obtained the Corporation's permission for installation of the power station at Santaldih. The State Governments have been asked to obtain similar permission from the DVC in regard to their other installations in the Valley.

Konar Dam of D.V.C.

1546. **Shri Mohammed Elias:**
Dr. Ranen Sen:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that amount sanctioned for the construction of Konar Dam of the Damodar Valley Corporation is lying idle due to non-installation of a hydro-electric power station at the Dam site;

(b) the reasons for not installing the hydro-electric station at Konar Dam;

(c) whether there is any proposal to build a power station at Konar Dam site under the Fourth Five Year Plan; and

(d) if not, the reasons therefor?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) and (b). The Konar dam serves the needs of flood control and also irriga-

tion through the Durgapur Barrage. The Konar reservoir also supplies cooling water to the Bokaro Thermal Power Station. No Power Station was built as it was considered that thermal power would be cheaper than hydro-power to be generated at Konar.

(c) and (d). The Damodar Valley Corporation is exploring again the possibility of evolving an economical design of a 20 MW set for installation at Konar. Investigations on this behalf are in progress.

प्राय-कर का निर्धारण

1547. श्री स० च० सामन्त :

श्री म० ला० त्रिवेदी :

क्या वित्त मन्त्री यह बताने की कृपा करेंगे कि :

(क) 1963-64 तथा 1964-65 में कुल कितने मामलों में प्राय कर निर्धारण किया गया ;

(ख) इनमें से कितने मामलों में निर्धारण के विरुद्ध अपील की गई ;

(ग) कितनी अपीलें पूरी तौर पर और कितनी ज्यादा तौर पर मंजूर कर ली गयीं ;

(घ) ऐसे कितने अफसर हैं जिनके ज्यादातर निर्धारण अपील में अस्वीकृत किये गये; और

(ङ) क्या ऐसे अफसरों की तरफकी उनके द्वारा किये गये निर्धारण के आधार पर की जाती है अथवा अपीलों के परिणामों को देख कर की जाती है ?

वित्त मंत्री (श्री शचीन्द्र चौधरी) :
पूछी गई सूचना निम्न प्रकार है :—

	1963-64	1964-65
(क)	14,82,701	18,41,629
(ख)	1,16,746	1,43,157
†(ग)	71,789	72,581